

### HIGH COURT OF ORISSA: CUTTACK

Notice No.XXXIII-04/2018-21 - // 806 / Dated: 11 .10.2021

# Inviting Expression of Interest for Empanelment of Vendors for Supply, Installation & Commissioning of LAN in High Court of Orissa and Subordinate Courts

High Court of Orissa hereby invites Expression of Interest (EoI) from experienced and authorised vendors/service providers of LAN components and ancillary services for the purpose of being empanelled for executing LAN related works as per prescribed policy and guidelines in the High Court of Orissa as well as in District & Sub-ordinate Courts of Odisha on the following terms and conditions:-

- 1. The participating vendors who meet the eligibility criteria as per <u>Annexure-'A'</u> shall be empanelled for the purpose of being considered for executing work of providing LAN connectivity as per requirement arising in the High Court of Orissa and in the Courts subordinate thereto from time to time during financial year-2021-22. Expression of Interest (EoI) implies willingness to be empanelled in accordance with terms and conditions of this notice.
- 2. Whenever any empanelled vendor is allocated with LAN work, it shall have to furnish an unconditional and irrevocable Performance Bank Guarantee (PBG) for each work order, in the name of "The Registrar (Judicial), Orissa High Court, Cuttack" drawn on any Bank as named at Annexure-B, as Performance Security. The amount of the PBG shall be decided having regard to the nature and circumstances of each work.
- 3. The Annual Turn Over Certificate should be furnished in format as per **Annexure-'C'**.
- The Court may call for Price lists/quotations from empanelled vendors for each work from time to time during period of empanelment.
- 5. A list of Standard LAN Equipments is provided at <u>Annexure-'D'</u> with respect to LAN related works usually undertaken in the Courts.
- 6. All Annexures must be duly filled up and submitted.

#### FEE:

EoI be submitted along with fee of Rs. 1000/- (non-refundable) in the shape of DD drawn on any Bank as named at **Annexure-B**, in favour of The Registrar (Judicial), Orissa High Court, Cuttack.

#### TERMS AND CONDITIONS RELATING TO ELIGIBILITY OF VENDORS:

- 1. Proprietorships/ Agencies /Firms/ Companies who have the experience of installation, commissioning and fault rectification of structured data cabling (Copper/Fiber) to commercial establishments (Central/State Government departments, Government & Public sector undertakings, Reputed Private companies/Establishments) for a period of atleast three years as on 31.09.2021 are eligible to apply for empanelment.
- 2. Applicants for empanelment should ensure that they have adequate technical equipments and manpower capacity to comply with requirements.
- 3. Services to be provided by the vendors through their own Technicians/ employees and not through any dealers/ distributors/ stockiest /franchisees etc., (No third-party firms/ companies/ persons are permissible.)
- 4. The empanelled Vendors have to provide service at High Court of Orissa and at District and Taluka level Courts.
- 5. By offering to provide Data Cabling services and Facility Management Services, the vendor is giving an implicit confirmation to the Court of satisfactory discharge of Data Cabling service and Facility Management Services that the Court and District & Subordinate Courts do not suffer due to lack of spares/expertise service. The vendor should be in a position to provide experienced technicians and sufficient consumables required for satisfactory and uninterrupted service.
- Vendors are required to execute Agreement containing the terms of service, down-time, penalty, Nondisclosure, indemnity to Bank, etc. in Court's standard/uniform format, before undertaking the data cabling services.
- 7. No outstation charges will be payable by the Court to any of the empanelled vendors for any work.
- 8. All the relevant documents are to be duly attested by the authorized signatory of the applicant organization.
- 9. Copies of the Balance Sheet, Profit and Loss Account and Turnover certificates for the last three financial years, duly certified by a Chartered Accountant are to be submitted.
- 10. The period of the empanelment of vendors shall be for a period of one financial year subject to their satisfactory performance. The Court reserves the right to de-panel the vendors at any point of time during the currency of the above empanelment, on sufficient cause.
- 11. The Technicians/persons to be deployed by the empanelled vendors to provide service should be the employees of the vendor and the vendor alone will be liable and responsible for the engagement, terms of employment, compliance of all labour laws, insurance cover, payment of minimum wages, etc., of such persons. The Court shall not be liable/ responsible for any claim by any such persons of whatsoever nature and the vendor shall indemnify the Court in respect of any such claim, if any, made by any person.
- 12. Strong support of technical staff with service network is a must for the vendors seeking empanelment. Necessary documentary proof be enclosed in this regard.

- 13. The Court reserves the right to upload any corrigendum in the site, regarding the advertisement for Empanelment. Therefore, the vendors are hereby requested to see the corrigendum in Court's website, if any, before last date for submission of applications for the Empanelment. Any further addendum/Corrigendum/extension in respect of above shall be posted only on Court's website and no separate notification shall be issued in newspaper.
- 14. Empanelled vendor should maintain sufficient spares for replacement of spares at the earliest and in any case within the stipulated time limit.
- 15. The Empanelled vendors should always display their ID card prominently while in Court's premises.
- 16. The Engineers visiting Court locations for support shall have the experience/ expertise in maintaining LAN connections, any delay due to lack of expertise, requirement of tools etc. should be avoided. Therefore, it should be ensured that all the terms and conditions are fulfilled and repairs and replacements are made available at the shortest possible time.
- 17. Court may conduct any nature of enquiry or call for any document at any stage of the empanelment process or thereafter for effective implementation of the work.
- 18. This tender is only for empanelling of the vendors. After the empanelment, rates of each item/work shall be called from shortlisted / empanelled vendors only.
- 19. The Court may also consider empanelling vendor for a particular court location or district, vendor needs to specify their area of service.
- 20. The Court reserve rights to add new vendor / remove existing empanelled vendor as case may be during the contract period on sufficient cause.
- 21. No sub-contract will be awarded by the empanelled vendor to complete any LAN related activities.
- 22. The Company should submit valid OEM Certification or Authorisation or Service Provider Certificate. Such certificate/ Authentication of the Company should enclose a copy of relevant eligibility criteria with the covering letter.
- 23. The vendor should have adequate number of qualified Technicians/ Engineers & must submit a list of such qualified Engineers available with them, who can install/ reinstall or work on UBUNTU/ Windows Desktop Operating Systems (Windows 2000 and above) and networking (Cisco Certified) etc. Platforms. The details of the certified Engineers should be provided with the Technical bid and the credentials of the Engineers will be verified.
- 24. Data Cabling Technicians should have Good knowledge in structured Data cabling (Copper/Fiber). The technicians should have adequate experience in Data cabling, and he should be independently able to handle issues relating to LAN connectivity (Identify the fault is due to the Hardware failure or Network related issue).
- 25. Unmanaged switches/hubs/ LAN extenders should not be used on the LAN under any circumstances.

- 26. By submitting of EoI for empanelment the bidder undertakes to adhere to all Terms and Conditions of this notice and the Terms and Conditions of the work orders which may be awarded for different works relating to LAN.
- 27. The Court reserves the right to have LAN work executed through any Vendor other than the empanelled vendor in appropriate case.

### METHOD OF WORK ALLOCATION

- When any project is to be executed, bids may be obtained from the empanelled vendors and work may be awarded to any of them following normal selection procedure having regard to cost- effectiveness.
- Depending on urgency, the time for submission of quotations by empanelled vendors may vary. Hence, empanelled vendors should always be in readiness with manpower and all stated LAN equipments.

The Expression of Interest (EoI) should be addressed to the Registrar (Judicial), High Court of Orissa, Cuttack-753002.

By Order

Registrar (Judicial), I/c,

High Court of Orissa, Cuttack

11.10.208

### ANNEXURE-A

### BIDDER INFORMATION/ ELIGIBILITY CRITERIA

Reg	istered Name of the Firm	n / Company, etc.:		
Address of the Registered Office of the Firm / Comp			npany, etc.:	
Tele	phone	Phone:	Fax:	Official E-Mail ID:
Add	ress of the Service Centr	re in Cuttack/Bhubanes	swar:	
Tele	phone Phone:	Fax:		Official E-Mail ID:
1	Contact Details of the	Person in the Service C	Centre authorized to ma	ke communication with Orissa High Court
2	Name			
	Designation		7, , 19	
	Phone/Mobile No.			
	Fax No.			•
	E-Mail ID			
3	Whether OEM authorize	zation certificate of LA	N equipments has been	n submitted? Yes/ No
	OEM of LAN equipme	ents		*
4	Company / Firm etc. D	Details		
	Type of Company (PSU / Pub. Ltd./Pvt. Ltd./OEM/ Authorized Business Partner, Proprietorship)			
	Company / Firm Regis Registration	tration No. & Date of		
	Year of Incorporation / establishment			
	GST Registration Certificate			
ı.	PAN No. (Copy to be e	enclosed)		
5	Whether Repair Centre / Franchise	e is Company Owned		,
×.	Number of Permanent	Technical Staff		
	Type of repair / service	e work attended to		

	Any type of repair / service work that				
	cannot be attended to in this Repair Centre				
12	If so, where will these repairs be undertaken				
^	The bidder must have rendered services for	Copies of Work	Orders and	reference	of the Contact Person
	LAN items installation in any Government	(Name, Contact	Number) m	ust be atta	iched.
	Department / Public Sector Undertaking in				
	the last three years				
	Turnover of the bidder generated from				
	services related to supply & installation of				
	LAN items during the last three financial				
	years should be atleast of Rs.40 lakhs.				
	Whether Annexure-C filled up? Yes/ No	* * * * * * * * * * * * * * * * * * * *			
	The bidder should have authorized and				
	globally accepted Certification (Up-to-date				
	ISO Certification)				
6	Whether Self-Declaration of the bidder as to				
O	not black listed by any Government				
	Department / PSU submitted? Yes/No				
7	Financials	2018-19	2019-202	0	2020-2021
	i. Profit				
	ii. Whether Copies of Audited Balance				
	Sheet & Profit and Loss A/c for the last		-		
	three financial years are enclosed duly				
	countersigned / signed by Charted / Cost				
	Accountant.				
8	Details of the Government Departments /	Year	L	Organis	ation
	Public Sector Undertakings where the firm				
	is/was engaged in supply & installation of	2018-19			
	LAN items along with Year	2019-2020			
		2020-2021			
9	Copies of work order enclosed				
10	Demand Draft details				
10	Demand Dian demin				
	Details of Demand Draft towards Tender				
	Cost (Issuing Bank Name and Place, DD				
	No. and date of DD)				
11	Email ID of bidder where complaint of				
	LAN defect shall be lodged				
12	Email ID where escalation to be made if				, ,
	complaint not resolved within due time				

Please enclose references towards above criteria in your bid documents mentioning page numbers of the said references in the bid document.

Banks authorised to handle the business and deposits of State Public Sector Undertakings (SPSUS) and State Level Autonomous Societies

### **List of Public Sector Banks**

- 1. State Bank of India
- 2. Indian Overseas Bank
- 3. UCO Bank
- 4. Bank of Baroda
- 5. Union Bank of India
- 6. Bank of India
- 7. Indian Bank
- 8. United Bank of India
- 9. Canara Bank
- 10. Allahabad Bank
- 11. Andhra Bank
- 12. IDBI Bank
- 13. Punjab National Bank
- 14. Syndicate Bank
- 15. Central Bank of India

#### **List of Private Sector Banks**

- 1. HDFC Bank
- 2. Axis Bank
- 3. ICICI Bank

### **List of Regional Rural Banks**

- 1. Utkal Grameen Bank
- 2. Odisha Gramya Bank

#### List of Co-operative Banks

1. Odisha State Co-operative Bank

### **ANNEXURE-C:**

### **Annual Turn-over Certificate**

	Sl. No.	Year	Turn over per year in Rs.
	1.	2018-19	
	2.	2019-20	
	3.	2020-2021	
	I, S	Sri <	> on behalf of the company/Firm M/s <
>,	>, having designation <		>, do hereby undertake that the information furnished

Name:	
Designation:	
Address:	

Organization seal

by me in this format is accurate and true to the best of my Knowledge.

Signature

Email:

Counter Signed

**Charted Accountant** 

### **ANNEXURE -D**

SL No	Hardware Items				
1	Cat-6A UTP Cable (roll 305), MAKE- LEGRAND PANDUIT/SIEMON/BELDEN /D-Link/Molex				
2	CAT6A I/O WITH SHUTTER, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
3	SINGLE MODULAR FACE PLATE, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
4	SURFACE MOUNT BOX, PANDUIT/SIMON/BELDEN				
5	DUAL MODULAR FACE PLATE, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
6	24 PORT PATCH PANEL CAT6A UNLOADED, MAKE- LEGRAND ANDUIT/SIMON/BELDEN				
7	CAT6A I/O FOR PATCH PANEL, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
8	CAT6A UTP PATCH CORD (3 FEET), MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
9	CAT6A UTP PATCH CORD (6 FEET), MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
10	CAT6A UTP PATCH CORD (10 FEET), MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
11	CAT6A UTP PATCH CORD (15 FEET), MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
12	CAT6-A STP CABLE (500 ROLL), MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
	19" 9U DOUBLE SECTION 600D RACK WITH 1 CABLE MANAGER, 1 PDU 4 SOCKET, 19 WATT FAN 1 NO,				
13	MCB WITH MOUNTING KIT, MAKE-NETRACK/VALRACK/				
	LEGRAND				
	19" 12U DOUBLE SECTION 600D RACK WITH 1 CABLE MANAGER, 1 PDU 4 SOCKET, 19 WATT FAN 1 NO,				
14	MCB WITH MOUNTING KIT, MAKE-NETRACK/VALRACK/				
	LEGRAND				
	19" 15U DOUBLE SECTION 600D RACK WITH 1 CABLE MANAGER, 1 PDU 4 SOCKET, 19 WATT FAN 2 NO,				
15	MCB WITH MOUNTING KIT, MAKE-NETRACK/VALRACK/				
	LEGRAND				
16	8 PORT GIGABIT COPPER WITH 2 SFP L2 MANAGED SWITCH FULL DUPLEX WIRE SPEED ARCHITECHTURE,				
10	MAKE - CISCO				
17	24 PORT GIGABIT COPPER WITH 4 SFP L2 MANAGED SWITCH FULL DUPLEX WIRE SPEED ARCHITECHTURE,				
17	MAKE - CISCO				
18	SFP MODULE FOR SINGLE MODE FIBRE, MAKE - CISCO				
19	SFP ETHERNET MODULE, MAKE- CISCO				
20	PVC PIPE 20 MM, MAKE- AKG/PLYCOM/SUDHAKAR				
21	PVC PIPE 25 MM, MAKE- AKG/PLYCOM/SUDHAKAR				
22	PVC PIPE 32 MM, MAKE- AKG/PLYCOM/SUDHAKAR				
23	6 CORE SINGLE MODE ARMOURED OFC, MAKE-LEGRAND PANDUIT/SIMON/BELDEN				
24	6 PORT LIU FULLY LOADED WITH PIGTAIL & CONNECTOR, MAKE- LEGRAND				
24	PANDUIT/SIMON/BELDEN				
25	12 PORT LIU FULLY LOADED WITH PIGTAIL & CONNECTOR, MAKE- LEGRAND				
25	PANDUIT/SIMON/BELDEN				
20	24 PORT LIU FULLY LOADED WITH PIGTAIL & CONNECTOR, MAKE- LEGRAND				
26	PANDUIT/SIMON/BELDEN				
27	LC-LC PATCH CORD, 1.5 MTR, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
28	LC-LC PATCH CORD, 3 MTR, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
29	SC-SC PATCH CORD, 1.5 MTR, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				
30	SC-SC PATCH CORD, 3 MTR, MAKE- LEGRAND PANDUIT/SIMON/BELDEN				

### Annexure-E

### Acceptance of Terms & Conditions Contained In the EoI Documents

(To be submitted on the Letterhead of the responding organisation)

Date:	
To	
	The Registrar (Judicial), High Court of Orissa, Cuttack
Sir,	
	I have carefully gone through the Terms & Conditions contained in the Notice No- regarding EoI for Inviting Expression
	terest for Empanelment of Vendors for Supply, Installation & Commissioning of LAN in
High	Court of Orissa and Subordinate Courts.
	I declare that all the provisions of this EoI Document are acceptable to us. I further
certify	y that I am an authorized signatory of my company and am, therefore, competent to make
this d	eclaration.
Signa	ture and Seal of the Bidder
Date:	
Place:	:

#### Annexure-F

### **Self Declaration**

(To be submitted on the Letterhead of the responding organisation) Date Ref/EOI To The Registrar (Judicial), High Court of Orissa, Cuttack In response to the EoI Notice No.\_\_\_\_\_ Ms. /Mr. , I/We hereby declare that our organisation is having unblemished past record and was not declared ineligible for corrupt & fraudulent practices either indefinitely or for a particular period of time. Signature and Seal of the Bidder Date: Place:

### Annexure-G

### Representative Authorization Letter

(To be submitted on the Letterhead of the responding organisation)

Date	:					
Ref/EoI	:					
То						
	The Registrar (Judio High Court of Oriss Cuttack					
Ms. /Mi	r	is	hereby authoris	sed to sign r	elevant docum	ents on behalf o
the	organisation	in	dealing	with	EoI	reference
No				<u>.</u>		
	is also authorised trequired by you in t					al information as
					Thanking y	you,
				Auth	orised Signator	ry with Seal
Represe	ntative Signature					a.
Signatur	re attested					

### Annexure- H

### **Compliance Check List**

(To be submitted on the Letterhead of the responding organisation)

EoI No:	
Please check whether following have been enclosed:-	

Sl. No	Enclosure description	Enclosed (Y/N)	Annexure/Attachment / Page No./ Envelop No. of the enclosure
1.	Bidder Info/ Eligibility Criteria (Annexure-A)		
2.	Bank List (Annexure-B)		14
3.	Annual Turn-over Certificate (Annexure-C)		
4.	Acceptance of Terms & Conditions Contained In the EoI Documents (Annexure- E)		
. 5.	Self Declaration (Annexure-F)		
6.	Representative Authorization Letter (Annexure- G)		
7.	Declaration-Cum-Undertaking regarding Blacklisting/ Non-Blacklisting (Annexure-I)		

Signature and Seal of the Bidder

Place & Date

### Annexure- I

### Declaration-Cum-Undertaking regarding Blacklisting/ Non-Blacklisting

(Non-blacklisted in organisation Letter Head)

Date:

The Registrar (Judicial), High Court of Orissa, Cuttack

Madam/S	Sir			
	In response to the Courts Noti	ce No	dated	regarding "EoI for Inviting
Expression	on of Interest for Empanelme	ent of Vendors for S	upply, Installation & C	ommissioning of LAN in High
Court o	of Orissa and Subordinate	Courts", as an	owner/ partner/ Dire	ctor of (organization name)
		I/ We hereby de	eclare that presently our	organisation/ firm is not under
declaration	on of ineligible for corrupt & f	raudulent practices, b	lacklisted either indefin	itely or for a particular period of
time, or h	nad work withdrawn, by any St	tate/ Central governm	ent/ PSU.	
If this de	eclaration is found to be incor	rect then without pre	ejudice to any other act	ion that may be taken, my/ our
security 1	may be forfeited in full and the	tender if any to the e	xtent accepted may be c	cancelled.
Thanking	g you,			4
Name of	the Bidder:			
Authoriz	ed Signatory:			
Signature	×			
Seal:				

## THE HIGH COURT OF ORISSA, CUTTACK

Notice No. XXXIII-04/2018-21-1069 , Dated

, Dated: 12.10.2021

### **CORRIGENDUM NOTICE**

Reference Notice No. XXXIII-04/2018-21-11806, Dated: 11.10.2021

The following clauses are added to the Court's notice no.XXXIII-04/2018-21-11806, Dated: 11.10.2021:-

#### Last Date for applying:

 Last Date & Time for submission of application/ EoI for empanelment is 3.11.2021, on or before 5.00P.M.

### How to apply:

- Application/ EoI supported with all relevant documents should be submitted by hand to the Registrar (Judicial), High Court of Orissa, during working hours of the Court.
- Any query or communication may be addressed to the email ID:- cpc-ori@aij.gov.in

#### Miscellaneous:

- The list of empanelled vendors shall be published in the Court's website.
- The Court may convene meeting with the applicants for the purpose of taking any decision regarding empanelment.

By order

Registrar (Judicial), I/c

12-10.3081